

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 204  
IB-803/ND/2020**

**IN THE MATTER OF:**

**M/s Fast Forwarding Logistics India Pvt. Ltd.**

**...PETITIONER**

**Vs**

**M/s Lpanache Merchandise Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 28.09.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :**

**For the Respondent/Corporate Debtor :**

**ORDER**

The counsel for the operational creditor has submitted that the matter is settled. The counsel is advised to move an appropriate application in the matter. Post the matter to 19<sup>th</sup> October, 2020.

**-Sd-**

**(V.K. Subburaj)  
Member (T)**

**-Sd-**

**(P.S.N. Prasad)  
Member (J)**

(Annu)